

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-901/2001

New Delhi this the 20th day of November, 2001.

Hon'ble Dr. A. Vedavalli, Member(J)  
Hon'ble Sh. M.P. Singh, Member(A)

Sh. Ajab Singh Bhati,  
S/o Sh. Mehar Chand Singh Bhati,  
R/o F-1, Rani Jhansi Road Fire Station,  
New Delhi. .... Applicant

(Present : None even on second call)  
Versus

1. Union of India through  
Secretary,  
UPSC,  
Dholpur House,  
Shahjahan Road,  
New Delhi.
2. The Chief Secretary,  
Govt. of NCT of Delhi,  
IG Stadium, IP Estate,  
New Delhi-2.
3. The Principal Secretary(Home),  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
Delhi-54.
4. The Chief Fire Officer,  
Fire Headquarter,  
Delhi Fire Service,  
Connaught Place,  
New Delhi. .... Respondents

(through Sh. K.R. Sachdeva, counsel for R-1 and  
Sh. Ashwani Bhardwaj, proxy for Sh. Rajan Sharma,  
counsel for Respondents No. 2,3&4)

ORDER (ORAL)  
Hon'ble Dr. A. Vedavalli, Member(J)

None appeared on behalf of applicant even on second call. It is seen that neither the applicant nor his counsel appeared on several earlier occasions, namely, 01.08.2001, 24.09.2001 and 17.10.2001. In the circumstances, it appears that the applicant is not interested in pursuing the OA further. The OA is, therefore, dismissed for default and non-prosecution.

*MS*  
(M.P. Singh)  
M(A)

/vv/

*A. Vedavalli*  
(Dr. A. Vedavalli)  
M(J)